

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S B.B. FOODS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	B.B. FOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/05/2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, ROC-Kanpur
4.	Corporate Identity No./ Limited Liability Identification No.of corporate debtor	CIN: U15499UP2002PTC026683
5.	Address of the Registered office and principal office (if any) of corporate debtor	C-25 EPIP, SHASTRI PURAM AGRA UTTAR PRADESH UP 282001 IN
6.	Insolvency commencement date in respect of corporate debtor	22 <sup>nd</sup> October, 2019 (Order received by Interim Resolution Professional on 23 <sup>rd</sup> October, 2019)
7.	Estimated date of closure of insolvency resolution process	19.04.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pramod Kumar Sharma Reg.No. IBBI/IPA-002/IP-N00110/2017-18/10258
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H.No-16, Dasharath Kunj-B West Arjun Nagar, Agra, Uttar Pradesh, 282001, India Email: <a href="mailto:pksharmafcs@gmail.com">pksharmafcs@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: H.No-16, Dasharath Kunj-B West Arjun Nagar, Agra, Uttar Pradesh, 282001, India Email: <a href="mailto:bbfoods.cirp@gmail.com">bbfoods.cirp@gmail.com</a>
11.	Last date for submission of claims	6 <sup>th</sup> November, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and	Relevant forms are available at <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a>
	(b) Details of authorized representatives are available at:	Detail also available at: H.No-16, Dasharath Kunj-B West Arjun Nagar, Agra, Uttar Pradesh, 282001, India

Notice is hereby given that the National Company Law Tribunal Allahabad Bench, Allahabad has ordered the commencement of a corporate insolvency resolution process against M/s B.B. Foods Private Limited vide order dated 22.10.2019 in CP (IB) No. 349/ALD/2018 (Order received by IRP on 23.10.2019)



The creditors of M/s B.B. Foods Private Limited are hereby called upon to submit their claims with proof on or before 06.11.2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- **Not Applicable**

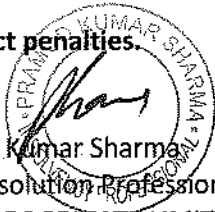
The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

- Form B for claims by Operational Creditors except Workmen and Employees;
- Form C for claims by Financial Creditors;
- Form CA for claims by Financial Creditors in a Class (under the Real Estate Project)
- Form D for claims by workmen and Employees;
- Form E for claims by Authorized Representatives of Workmen and Employees;
- Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

The respective forms may be downloaded from the URL <http://ibbi.gov.in/downloadform.html>

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 24.10.2019  
Place: Agra

  
Pramod Kumar Sharma  
Interim Resolution Professional  
M/s B.B. FOODS PRIVATE LIMITED  
Regn No. IBBI/IPA-002/IP-N00110/2017-18/10258